

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019
along with IA No. 82/2023 & 111/2025

Subject : Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.

Petitioner : Sasan Power Limited

Respondent : MPPMCL and 13 others

Date of Hearing : **5.2.2026**

Coram : Shri Jishna Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, SPL
Shri Ashutosh Srivastava, Advocate, SPL
Shri Siddharth Nigotia, Advocate, SPL
Shri Harpreet Walia, SPL
Shri M.G Ramachandran, Senior Advocate, HPPC & Rajasthan Discoms
Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms
Ms. Pallavi Saigal, Advocate, HPPC & Rajasthan Discoms
Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms
Ms. Shree Dwivedi, Advocate, HPPC & Rajasthan Discoms
Shri G. Umapathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Aditi Upapathy, Advocate, MPPMCL
Shri Kunal Singh, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Sakya Singha Chaudhary, Advocate, PSPCL
Ms. Shreya Dubey, Advocate, PSPCL
Ms. Asmita Narula, Advocate, PSPCL
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL
Shri Ankit K Sinha, Advocate, BRPL



Record of Proceedings

At the outset, when the matter was called out, the proxy counsel for the Petitioner sought a pass-over. The learned counsels for the Respondents did not object to the same.

2. The matter was thereafter taken up at the end of the board. However, due to a paucity of time, the matter could not be taken up for arguments. Accordingly, the Commission adjourned the hearing. The learned counsels for the parties, thereafter, requested that the matter be listed in an afternoon session.

3. The Petition will be listed for hearing on **9.4.2026** at **2.30 p.m.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

